

- The High-powered Committee set up under the Chairmanship of Secretary (RT&H) regarding streamlining of National Permit system will watch the interest of the State Governments to protect any loss of revenue.
- The Ministry of Road Transport and Highways will take up the issue of inclusion of a chapter on 'Road Safety' in the school curriculum for classes from VI to VIII in all categories of schools, with the Ministry of Human Resources Development.
- A Committee under the Chairmanship of Secretary (RT&H) consisting of Principal Secretary (Transport), Government of Gujarat, Secretary (Transport), Government of Goa, representative from National Informatics Centre, as members and Joint Secretary (Transport) Department of Road Transport and Highways as Member Secretary will be set up to look into the issues regarding the charges levied by the service providers for smart card based driving licenses/registration certificates. The Committee would suggest a uniform fee structure for the same.
- The Council recommended setting up of a regulatory mechanism to look into the issues relating to the services being provided along the National Highways.

The Council also endorsed the view points of the Department on various questions of law raised in the consultation Paper of Law Commission of India on legal reforms to combat road accidents.

(c) and (d) The Government has been co-opting non-official members based on their overall contribution to the cause of road safety in the country and relevant issues. In order to make the NRSC more result oriented, eminent personalities ranging from academicians, road safety award winners, experts on various fields in road safety, eminent institutions working for road safety cause, have already been included in the recently constituted NRSC.

#### **Regulatory Authority for monitoring of toll tax on NHs.**

†289. SHRI RAVI SHANKAR PRASAD:

SHRI RAM JETHMALANI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

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†Original notice of the question was received in Hindi.

(a) whether it is a fact that the Comptroller and Auditor General has urged Government that a separate regulatory authority should be set up for fair monitoring of toll tax being collected on national highways of the country;

(b) if so, when this request was received by Government;

(c) the reasons mentioned in the request for setting up the regulatory authority; and

(d) the reasons why decision about setting up the regulatory authority has not been taken so far by Government?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) No, Sir.

(b) to (d) Do not arise.

**Declaring Lucknow-Hardoi-Shajahanpur State Highway as NH**

†290. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has received a written request from him to declare Lucknow Hardoi-Shajahanpur State Highway as National Highway;

(b) whether it is a fact that Government of Uttar Pradesh has also sent its recommendation on the proposal to the Central Government and if so, the action taken thereon; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N.SINGH): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise in view of (b) above.

**Acquisition of land by Goa Government for NH-17 and NH-4A**

291. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has given ultimatum to the Government of Goa regarding handing over the land by acquisition for upgradation/widening of NH-17 and NH-4A;

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†Original notice of the question was received in Hindi.